

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA No.856/97

Date of Decision: 16th July 1997

BETWEEN:

R. VENKAIAH

.. Applicant

AND

1. General Manager,  
South Central Railway,  
Hyderabad, A.P.

2. Divisional Railway Manager,  
South Central Railway,  
Vijayawada, A.P.

.. Respondents

Counsel for the Applicant: Mr. S. Ramakrishna Rao

Counsel for the Respondents: Mr. K. Siva Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.) *2/16/*

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Mr. S. Ramakrishna Rao for the applicant and Mr. Siva Reddy for the respondents.

On the applicant's first approach to the Tribunal in OA 69/95 a direction was given on 6.2.1996 to the effect that a factual verification of record -(in this case Muster Rolls) - should be carried out by a responsible official on behalf of the respondents in the presence of the applicant, and to determine, on the basis of such check, if the applicant is entitled for payment of any arrears of OT. In compliance with this direction the respondents are stated to have released payment of Rs.32,509/- in favour of the applicant, who is, however, not satisfied with this payment since, according to his calculation, he would be entitled to a

higher amount. It is the complaint of the applicant that neither was the verification carried out in his presence nor was he furnished with any details of the payments released in his favour. He is, therefore, unable to determine as to what exactly has been conceded by the authorities or how much, if any, he is entitled to over and above this amount.

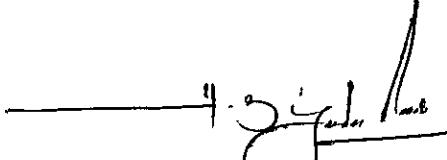
In order to resolve this problem it is considered adequate as well as expedient to issue following directions:-

1. The applicant shall, if he so chooses, submit a representation to the Respondent-2 within 30 days from the date of receipt of this order giving approximate details and supporting grounds for the amount claimed by him, or may still be due to him;
2. On receipt of such representation Respondent-2 shall fix two suitable dates, within the succeeding 30 days, for proper verification of records;
3. The applicant shall be allowed the assistance of a nominee, who can be <sup>a</sup> serving or retired Railway employee, to assist him during the verification.
4. If the applicant, after the verification, is of the view that certain payments would still be due in his favour <sup>within 30 days of verification</sup> he may submit a detailed representation, supported by facts and dates and amounts, etc.

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5. On receipt of such representation, the respondent-2 may have the claim examined as per rules and in the light of questions already settled in the earlier OA <sup>and</sup> take further action as may be found necessary/to arrange to issue necessary sanction of ~~such~~ payments as found within a month from the date of receipt <sup>Admissible</sup> ~~or due~~ of such representation.

Thus the OA is disposed.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 16th July 1997

  
Deputy Registrar

KSM